

DIVISION BENCH

ITEM NO.5

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.251/2024 IN CP (IB) No.38/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	TATA CAPITAL FINANCIAL SERVICES LTD V/S SHANTI REFREGIRATION INDUSTRIES PVT. LTD.
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vishal Ganda with : *For the Applicant/ RP, Mr. Rajesh Ramnani*
Ms. Akansha Mathur, *present in person*
Sh. Srijan Jain, Advs.

ORDER

IA NO.251/2024

Ld. Counsel representing the Applicant/ RP is present through VC.

- 1.** Ld. Counsel, Sh. Vishal Ganda representing the RP states that this application has been filed for seeking condonation of delay in filing a claim by one of the Claimant Financial Creditor namely, Tata Capital Financial Services Ltd.
- 2.** The issue regarding permitting the claim of the aforesaid Financial Creditor has been taken up by the COC in one of its earlier meeting stated to be held on 26th February, 2024 for the condonation of delay for the purpose of consideration of the claim of the aforesaid Financial Creditor by the COC.
- 3.** After arguing for some time, the Ld. Counsel representing the Resolution

-Sd-

-Sd-

Professional seeks and is granted three days time to place on record the voting results arising out of the deliberations in the aforesaid meeting of the COC passing resolution seeking for filing of application for delay condonation as also, the Vakalatnama which has duly been authorized/ signed by the Resolution Professional.

4. The matter is adjourned for further hearing on 15th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th May, 2024

Avaneesh Kumar Singh
(Stenographer)